

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 193 of 2013 &
I.A. No. 57 of 2014**

Dated : 24th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

NTPC Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Ms. Swagatika Sahoo**

**Counsel for the Respondent(s): Mr. Ramalingam for R.1
Mr. Shashank Pandit for R.10
Mr. R.B. Sharma for R.4,5 & 17**

ORDER

With regard to the amendment application, the learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 04.02.2014 after serving copy on the other side.

Post the matter on **04.02.2014.**

**(Rakesh Nath)
Technical Member
ts/vs**

**(Justice M. Karpaga Vinayagam)
Chairperson**